an>

Title: Shri A.P. Jithender Reddy and Shri B. Vinod Kumar made a submission regarding situation arising due to failure to establish a separate High Court in Telangana.

HON. SPEAKER: Shri Jithender ji, do you want to say something?

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, under Section 31 of the States Reorganization Act, 2014, it has been very clearly written that a separate High Court should be there each for Andhra Pradesh and Telangana. It has been the practice. When the NDA Government was there and the BJP was in power, on 1st November, Chhattisgarh was formed; after that Jharkhand was formed and after that Uttaranchal was formed. No sooner the formation day took place, the Court had to be bifurcated. That has been the practice. I do not know why there is some *mala fide* intention. In the last four Sessions we have been promised. You have given us an assurance and the hon. Home Minister has given us an assurance. Our Chief Minister Shri KCR has met the *Pradhan Mantriji* and he has also met the *Rashtrapatiji*. Everybody has given us an assurance. Our Law Minister Shri Sadananda Gowdaji called us to his home. Not only we but also the advocates from Andhra Pradesh are having an agitation there. Lawyers have come on the road during the last forty to fifty days. As you know, once the State is divided, every person will have his own case. I am not fighting for one individual. Politicians, business men, students and farmers may have to go to a Court for settlement of their cases.

As you know, out of 29 judges in the High Court, 25 are from Andhra and Telangana people are being deprived of justice. We have raised this many times. आज मैं आपको यही बोलना चाह रहा हूं कि यह सीधा राजाज्ञा का उल्लंघन है। बीजेपी की सरकार रहते हुए उन्होंने तीन राज्य बनाकर तुरंत हाई कोर्ट बनायी थी। आज भी बीजेपी की सरकार के हुकूमत में रहते हुए तेलंगाना की हाई कोर्ट इस तरीके से क्यों डिले हो रही है, इसका हमें एक्सप्लेनेशन चाहिए। हम आपको यही बोल रहे हैं कि 12 साल हमारे लीडर्स ने आंदोलन किये थे। उन आंदोलनों में एक भी आदमी को बुलेट नहीं लगी, एक बार भी लाठीचार्ज नहीं हुआ। लेकिन हमारे 1200 बच्चों की आहुति हो गई। आज भी हम चैन में नहीं आना चाह रहे हैं, हम आपको तकलीफ नहीं देना चाह रहे हैं, हम हाउस की प्रोसीडिंग्स में कोई दखलंदाजी नहीं करना चाह रहे हैं। आज भी हमारे दस एम.पीज. अपने पैरों पर खड़े रहकर अपने ऊपर कÂट लेकर घंटों इंतजार करके जस्टिस मांग रहे हैं, हम दूसरा कुछ और नहीं कर रहे हैं। जो राजाज्ञा में है, जो कास्टीट्यूशन में है, जो एक्ट में है, सैक्शन 31 के मुताबिक इस पर अमल किया जाए और हमें न्याय दिया जाए, यह हमारी मांग है।

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैंकैय्या नायडू) : मैडम, हम चाहते थे कि कानून मंत्री इसके ऊपर रिस्पांस दें, मगर अभी अचानक बंगलुरू में चुनाव की घोÂाणा हुई, इसलिए स्थानीय एम.पी. होने के नाते उन्हें वहां जाना पड़ा, इसके पहले के बिजनेस में भी वह नहीं थे, चूंकि वह वहां के लिए निकल गये। श्री जितेन्द्र रेड्डी जी ने जो बोला और इनके पहले श्री राजमोहन रेड्डी जी ने जो बोला, दोनों विÂायों में दम है। इसका कारण क्या है कि जो आंध्र प्रदेश विभाजन का जो कानून सदन ने पारित किया।

HON. SPEAKER: Mr. Srinivasa Rao also said the same thing, all Andhra Members.

श्री एम. वैंकैय्या नायडू : फिर बाद में हरि बाबू भी खड़े हो जायेंगे। जो विभाजन का कानून पारित किया गया, उस विभाजन के कानून के संदर्भ में उसके कारण से बहुत सी समस्याएं उत्पन्न हो गई। हालांकि तेलंगाना राज्य बन गया, शुरू-शुरू में लोगों ने उसका बहुत जश्न मनाया, लेकिन बाद में जो-जो कमियां आजकल देखने में आ रही हैं, उन्हें दूर करने में जो समय लग रहा है, उसके कारण से लोगों में थोड़ा असंतोÂा है। यहां स्पेशल स्टेटस के बारे में 14वें वित्त आयोग के बारे में एक नई स्थिति बन गई कि क्या करना है, इस पर सरकार चर्चा कर रही है, लेकिन उसका अभी तक समाधान नहीं हुआ। नेचुरली वहां लोग प्रोटैस्ट कर रहे हैं।

दूसरी साइड स्पेसिफिकली एक्ट में बताया कि आंध्र प्रदेश की हाई कोर्ट अलग होनी चाहिए, तेलंगाना हाई कोर्ट हैदराबाद में होनी चाहिए। इसमें प्राब्लम क्या है, मैं इसके बारे में आज ज्यादा विस्तार से नहीं कह पाऊंगा। मेरे मित्र जोर देकर बीजेपी-बीजेपी कह रहे हैं, पहले वह भी कुछ टिन बीजेपी में थे। ...(व्यवधान)

माननीय अध्यक्ष : वह सराहना कर रहे हैं कि आपने तीन राज्यों में अच्छे तरीके से किया है।

श्री एम. वैंकैय्या नायडू : उन्होंने कोई गलत उद्देश्य से नहीं बोला है। वहां की स्थिति, यहां की स्थिति और जो आज की स्थिति है, हाई कोर्ट के सामने एक याचिका दायर की गई है और मुझे जो बताया गया है, मैं उस डिपार्टमैन्ट को हैंडल नहीं कर रहा हूं, वह कह रहे हैं कि यह सबजुडिस है। इसलिए विस्तार से उसके बारे में बोलना उचित नहीं होगा। लेकिन सरकार की ओर से मैं कहना चाहता हूं कि I know as a person who has stayed in Hyderabad for long that once you devide the State you cannot have one High Court. It is very clear. If you devide a State, there should be two separate High Courts. That will be good for this region and that region also. We are very clear on that. The Government is trying to address how to go about it and what are the practical problems. I appeal to both Jitender Reddy and also Rajamohan Reddy *garu*, having raised the issue ...(*Interruptions*)

AN HON. MEMBER: They are two separate issues.

SHRI M. VENKAIAH NAIDU: They are separate issues but I am only one Minister.

On this High Court issue, I can assure him that the Law Ministry is aware of what is happening. He held one round of discussion with hon. Members also. I will be requesting him again to examine the possibility of coming over this *sub judice* issue and then try to find a solution at the earliest. In principle, the Government of India is very clear and committed that there has to be separate High Courts for Andhra Pradesh and Telangana. I do not want to go into the details but justice should be done to the advocates of Telangana. They should also get an opportunity to become judges as per the eligibility and merit. That is the feeling there and we are one with that feeling as far as this issue is concerned.

With regard to second issue, I have already made an appeal that it is under examination of the Finance Minister and the 14th Finance Commission. It has become a little complicated because it is not there in the Act. But as he said, it is a promise made in the House. So, that has to be kept in mind. The Ministry of Finance is closly examining it as it is a complicated issue. ...(*Interruptions*)

SHRI B. VINOD KUMAR (KARIMNAGAR): Hon. Speaker Madam, where there is a will, there is a way.

HON. SPEAKER: He is not saying 'no'.

SHRI B. VINOD KUMAR : Madam, it is very simple. Section 31, Sub clause 2 categorically says; "The Cabinet has to take a decision and the President will notify." It is very simple. It is a political decision. The hon. Minister has stated that there is a case in the High Court. Sir, it is already disposed of. That is not coming in the way. If the Government wants to take a decision, it is a simple case of bifurcation of the High Court into two High Courts. The Chief Minister of our State of Telangana Shri K. Chandrasekhar Rao is ready to allocate some building for the High Court of Andhra Pradesh if

they want to establish it in Hyderabad. They need not go immediately out of Hyderabad. Our State Government is ready to accommodate the High Court also in Hyderabad because the Chief Minister of Andhra Pradesh is in Hyderabad, the Chief Secretary of Andhra Pradesh is in Hyderabad, the DGP of Andhra Pradesh is in Hyderabad. Why can the Chief Justice of Andhra Pradesh High Court not stay in Hyderabad the dispose of the cases? It is very simple. The hon. Minister who is also a Cabinet Minister has to take a decision and the President will notify as per the Act.

HON. SPEAKER: He has said it definitely. He has answered you.

...(*Interruptions*)

HON. SPEAKER: Shri Mekapati Raja Mohan Reddy, I am requesting you to go to your seat.

...(*Interruptions*)

HON. SPEAKER: You cannot speak from the well. Please go to your seat.

At this stage, Shri A.P. Jithender Reddy and some other hon. Members came

and stood on the floor near the Table.

HON. SPEAKER: I am sorry that nobody is going to their seats.

â€¦(व्यवधान)

माननीय अध्यक्ष : इतना व्यवस्थित क्लैरिफिकेशन दिया गया है।

â€¦(व्यवधान)

HON. SPEAKER: Now you have to take your seats. Shri Jaidevji, please take your seats. They have given very nice clarification. Shri Jagdambika Pal.

...(*Interruptions*)

माननीय अध्यक्ष : आप शोर मत कीजिएगा।

â€¦(व्यवधान)

12.32hrs